

12.11 hrs.

Notification under Essential
Commodities Act

PAPERS LAID ON THE TABLE

[English]

Notification under Food Corporation Act and Review on and Annual Report of Hindustan Vegetable Oils Corporation Ltd, New Delhi for 1985-86.

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF
FOOD AND CIVIL SUPPLIES SHRI
H K. L. BHAGAT: I beg to lay on the
Table—

- (1) A copy of the Food Corporation of India (Staff) Ninety-fifth Amendment) Regulations, 1987 (Hindi and English versions) published in Notification No 40/F. No. Ep 1 (6)/84 in Gazette of India dated the 19th March, 1987 under sub-section (5) of section 45 of the Food Corporations Act, 1964.

[Placed in Library. See No. L T-4235/87]

- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Review by the Government on the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1985-86.

- (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No L.T-4236/87.]

THE MINISTER OF STATE OF THE
MINISTRY OF PETROLEUM AND
NATURAL GAS AND MINISTER OF
STATE IN THE MINISTRY OF FINANCE
(SHRI BRAHMA DUTT) : I beg to lay on
the Table a copy of the Paraffin Wax
(Supply, Distribution and Price Fixation)
Amendment Order, 1987 (Hindi and English
versions) published in Notification No. S.O.
86(E) in Gazette of India dated the 18th
February, 1987 under sub-section (6) of
section 3 of the Essential Commodities Act,
1955.

[Placed in Library. See No. LT-4237/87.]

Jaswant Singh Commission Report
for a Bench of Allahabad High
Court in Western Region of U.P.,
for additional Benches of
M.P. High Court in M.P.,
for a Bench of Madras
High Court in Southern
Region of Tamil
Nadu, etc.

THE MINISTER OF STATE IN THE
MINISTRY OF LAW AND JUSTICE
(SHRI H. R. BHARDWAJ) : I beg to lay on
the Table :

- (1) (i) A copy of the Jaswant Singh Commission Report (Hindi and English versions) on the need for a Bench of the Allahabad High Court in Western Region of Uttar Pradesh.

[Placed in Library. See No. LT-4238/87.]

- (ii) A copy of the Jaswant Singh Commission Report (Hindi and English versions) on the demand for Additional Benches of the Madhya Pradesh High Court in certain Regions of the State.

[Placed in Library. See No. LT-4239/87.]

- (iii) A copy of the Jaswant Singh Commission Report (Hindi and English versions) on the need for a Bench of the

Madras High Court in Southern Region of Tamil Nadu.

Placed in Library. See No. LT-4240/87.]

- (iv) A copy of Jaswant Singh Commission Report (Hindi and English versions) on the general question of having Benches of the High Courts at places away from their Principal Seats and broad principles and criteria to be followed in regard thereto.

[Placed in Library. See No. LT-4241/87]

- (2) A statement (Hindi and English versions) regarding Action Taken/ to be taken on the Reports mentioned at (1) above.

[Placed in Library. See No. LT-4242/87.]

(Interruptions)

[Translation]

MR. SPEAKER : I do not understand as to what are you doing ? Mr. Bhatia, please speak.

[English]

SHRI R. L. BHATIA (Amritsar) : Sir, the other day the matter with regard to Moily tapes was raised by Shri Nanje Gowda.

[Translation]

MR. SPEAKER : I have already told you, what else you want.

SHRI R. L. BHATIA : You said.

[English]

'I shall give my Ruling. We want your Ruling. That is all.

[Translation]

MR. SPEAKER : That will be done, what are you people doing ?

(Interruptions)

[English]

PROF. P. J. KURIEN (Idukki) : There is another privilege motion against Prof. Dandavate given by Shri Nanje Gowda.

[Translation]

MR. SPEAKER : You listen to me for a minute. Sometimes you should cooperate with me, you always put me in trouble.

[English]

SHRI H. N. NANJE GOWDA (Hassan): Can I make a submission, Sir ?

MR. SPEAKER : What is this ?

SHRI H. N. NANJE GOWDA : Is it a crime to belong to this side ?

MR. SPEAKER : No question.

(Interruptions)

[Translation]

MR. SPEAKER : What I can do Mr. Gowda, if you repeat it ten times. I have told you that it is under consideration and I will look into it.

[English]

SHRI BHAGWAT JHA AZAD (Bhagalpur) : He has given notice under Rule 193 about Moily tape issue. He has also given a privilege motion against prof. Madhu Dandavate.

[Translation]

MR. SPEAKER : I am taking up his point.

[English]

SHRI BHAGWAT JHA AZAD : Let him make a submission.

[Translation]

MR. SPEAKER : I said that he had given a privilege motion. I am talking about that and it is under my consideration and I will decide about it. But when twenty Members speak at a time, I do not get anything.

(Interruptions)

MR. SPEAKER : Let me listen to some Member you interrupt and twenty Members start speaking at a time., I will call you. When I have told you that I will listen to you, open for God's sake, please keep quiet. I am also a human being.

(Interruptions)

[*English*]

MR. SPEAKER : I will listen to you. Don't worry.

SHRI H. N. NANJE GOWDA : What about Moily tape ? I have given a notice under rule 193.

[*Translation*]

MR. SPEAKER : How many to give your will go on repeating it ?

[*English*]

How many times you want to say on the same thing.

SHRI H. N. NANJE GOWDA : When they give notice, within two days, they get time. But because we are on this side and we gave the notice on the 9th of this month ...*(Interruptions)*

MR. SPEAKER : The Business Advisory Committee has to give the time and the Business Advisory Committee is meeting today.

(Interruptions)

SHRI SHANTARAM NAIK (Panaji) : I have given a privilege notice against Prof. Madhu Dandavate.

PROF. P. J. KURIEN : There are two issues—rule 193 and privilege notion. We are asking for both ...*(Interruptions)*

MR. SPEAKER : Yes, I have told you. You are unnecessarily *(Interruptions)*

[*Translation*]

I told you that I would call you. Twenty persons stand at a time.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT) : Please, Congress Members, do not raise this matter further. Mr. Speaker is seized of the matter and he said, he will consider it. Please Sit down. The Speaker is seized of the matter and he will take a decision. That is all. *(Interruptions.)*

[*Translation*]

SHRI SHYAM LAL YADAV (Varanasi) : Mr. Speaker, Sir, it is clear from your ruling that the allegation made by Prof. Madhu Dandavate...*(Interruptions)*

[*English*]

MR. SPEAKER : Nothing about the ruling. My ruling cannot be discussed. No ruling of the Chair can be discussed.

(Interruptions)

SHRI SHANTARAM NAIK : I have given a notice against Prof. Madhu Dandavate. He has said, he will see that the Budget will not be allowed to be presented ...*(Interruptions)*

PROF. P. J. KURIEN : Mr. Dandavate should apologise.

PROF. MADHU DANDAVATE (Rajapur) : There is no question of apology. So many privilege notices have been rejected. Has anybody demanded apology ? Where is the precedent ?...*(Interruptions)*

[*Translation*]

MR. SPEAKER : I never said about it.

[*English*]

SHRI H. K. L. BHAGAT : Congress Members, please take your seat. Leave it to the Speaker. Let him decide. That is all. *(Interruptions)*

MR. SPEAKER : Not allowed. I am not going to create any more precedent.

*(Interruptions)**

MR. SPEAKER : What is your point of order ?

SHRI S. JAIPAL REDDY : Mahbubnagar) : I am not questioning your ruling in regard to the privilege motion. But, Sir...
(Interruptions)

[*Translation*]

MR. SPEAKER : What are you doing ? Why are you interrupting ?

[*English*]

SHRI BASUDEB ACHARIA (Bankura): He has been allowed by the chair.

(Interruptions)

MR. SPEAKER : I will see. What he says.

(Interruptions)

SHRI S. JAIPAL REDDY : Sir, today you have adopted...*(Interruptions)*

MR. SPEAKER : Not allowed My ruling cannot be discussed. Nothing goes on record.

(Interruptions)

MR. SPEAKER : Not allowed. It cannot be discussed. I have not allowed anybody.

*(Interruptions)**

PAPERS LAID ON THE TABLE—*Contd.*

[*English*]

Detailed Demands for Grants of the Ministry of Finance for 1987-88 and of Parliament, Secretariats of the President and Vice-President and U.P.S.C. for 1987, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI

*Not recorded.

JANARDHANA POOJARY) : I beg to lay on the Table :

- (1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for 1987-88

[Placed in Library. See No. LT-4243/87.]

- (2) A copy of the Detailed Demands for Grants (Hindi and English versions) of Parliament, Secretariats of the President and Vice-President and Union Public Service Commission for 1987-88.

[Placed in Library. See No. LT-4244/87.]

Review on and Annual Report of Delhi State Industrial Development Corporation Ltd; New Delhi for 1982-83 and Annual Report of and Review on National Productivity Council, New Delhi along with Audited Accounts for 1985 86

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): I beg to lay on the Table :

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) A statement regarding Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1982-83.

- (ii) Annual Report of the Delhi State Industrial Development Corporation limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay

in laying the papers mentioned at
(1) above.

[Placed in Library. See No. LT-4245/87.]

- (3) (i) A copy of the Annual Report
(Hindi and English versions)
of the National Productivity
Council, New Delhi, for the
year 1985-86 along with
Audited Accounts.

- (ii) A statement (Hindi and
English versions) regarding
Review by the Government on
the working of the National
Productivity Council, New
Delhi, for the year 1985-86.

[Placed in Library. See No. LT-4246/87.]

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12.18¹/₂ hrs.

COMMITTEE ON THE WELFARE
OF SCHEDULED CASTES
AND SCHEDULED
TRIBES

[English]

Twenty-Second Report

SHRI K. D. SULTANPURI (Simla) :
I beg to present the Twenty-Second Report
(Hindi and English versions) of the Com-
mittee on the Welfare of Scheduled Castes
and Scheduled Tribes on the Ministry of
Welfare-Working of Integrated Tribal Devel-
opment Projects in the State of Himachal
Pradesh.

— — —

12.19 hrs.

COMMITTEE ON PAPERS LAID
ON THE TABLE

[English]

Fourteenth Report and minutes

SHRI M. V. CHANDRASEKHARA
MURTHY (Kanakapura) : I beg to present
the Fourteenth Report (Hindi and English
versions) of the Committee on Papers Laid
on the Table.

I beg also to lay on the Table Minutes
(Hindi and English versions) of the sittings
of the Committee on Papers Laid on the
Table relating to their Fourteenth Report.

(Interruptions)**

MR. SPEAKER : No discussion on my
ruling. Not allowed.

(Interruptions)**

MR. SPEAKER : My ruling is not to be
discussed.

(Interruptions)**

— — —

12.20 hrs.

STATEMENT RE DAMAGE FROM FIRE
TO SOME UNITS OF THE DIRECTO-
RATE OF EXTENSION, DEPART-
MENT OF AGRICULTURE AND
CO-OPERATION AND A SHED
OF THE FOOD CORPORA-
TION OF INDIA

[English]

THE MINISTER OF AGRICULTURE
(DR. G. S. DHILLON) : Sir, a fire broke
out on 19.4.1987 at about 9.20 a.m. which
damaged some of the units of the Directo-
rate of Extension and a shed of the Food
Corporation of India. The cause of the fire
is being investigated and the extent of the
damage is being assessed. Preliminary assess-
ment indicates that the damage to property,
other than the civil structures, may be about
Rs. 50.00 lakhs in the case of the units of
the Directorate of Extension and about
Rs. 1.36 lakhs in the case of Food Corpora-
tion of India. No injury or loss of life has
been reported.

Senior officers from both the departments
have visited the site of the fire.

— — —

12.21 hrs.

FOOD CORPORATIONS (AMENDMENT)
BILL, 1987*

[English]

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND MINISTER OF

** Not recorded.

*Published in Gazette of India Extra-
ordinary, part II, section 2, dated
21.4.1987.